


CC No. 372/2019
RC No.2(E)2007/EOW-II/ND
CBI Vs. Shiv Kumar Sharma & Ors.
21.08.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI along with Pairvi Officer
Sh. K.S. Thakur.
Sh. Anil Kumar, Id. Counsel for A-3.
Sh. Gurpreet Singh, Id. Counsel for A-1, A-2, A-4, A-5, A-7 & A-8.

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is at the stage of PE. At request, renotify the matter for purpose already fixed on **15.09.2020**. Time of the video conferencing shall be communicated to the Ld. Counsel (s) later.


(ANURAG SAIN)
Special Judge, CBI-11
RADC, New Delhi
21.08.2020

CC No. 131/2019
CBI Vs. Mukesh Jain etc.
21.08.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI along with HIO Manohar Singh and
Pairvi Officer Sh. K.S. Thakur.
Sh. Ajit Singh, Ld. Counsel for A-1 and A-8.
Sh. R.P. Shukla, Ld. Counsel for A-2.
Md. Qmar Ali, Ld. Counsel for A-4, A-6 and A-7.
Sh. Abhay N. Das, Ld. Counsel for A-3, A-5 and A-10 Rajiv @Raje (now
deceased). He is also representing A-9 as proxy counsel.

Matter has been taken up through video conferencing hosted by Ms.
Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No.
R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is at the stage of final arguments.

On the last date of hearing Ld. Counsels for accused persons sought time
for filing WS.


Ld Counsel for A-1 and A-8 submits that his client is out of station and he
could not contact him and not in a position to file WS. Ld. Counsel for A-4, A-6
and A-7 submits that as he has engaged recently, so he needs some more time
to file WS. Ld. Counsels for other accused persons also requested for
adjournment as they need some more time to file WS.

Heard. Ld. Counsels for accused persons are directed to file WS on or
before next date of hearing positively.

Death verification report of A-10 Rajeev @ Raje alongwith certified copy of death
certificate and cremation slip has been filed by CBI vide which it is submitted
that A-10 Rajeev @ Raje has expired on 21.01.2020. Same is taken on record.

Record perused. In view of the death verification report filed by the CBI,
proceedings against A-10 Rajeev Raje stands abated in the present case and
name of A-10 be deleted from the list of the accused persons in the present case

At request, list the matter for final arguments as well as filing of WS on
behalf of accused persons on **23.09.2020**. Time of the video conferencing shall
be communicated to the Ld. Counsel (s) later.


(ANURAG SAIN)
Special Judge, CBI-11
RADC, New Delhi, 21.08.20